



2026:AHC:10867

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 44397 of 2025

Majid Khan

.....Applicant(s)

Versus

State of U.P.

.....Opposite Party(s)

Counsel for Applicant(s)	: Raja Sahani, Sanjay Kumar Lohumi, Tarun Kedar Nath Singh, Umesh Singh
Counsel for Opposite Party(s)	: G.A., Pushpendra Singh Niranjana, Saurabh Srivastava

Court No. - 68

HON'BLE ASHUTOSH SRIVASTAVA, J.

Heard Shri Umesh Singh, learned counsel for the applicant, and learned AGA for the State-respondents and perused the record.

This bail application under Section 483 of Bharatiya Nagarik Suraksha Sanhita, 2023 has been moved on behalf of accused-applicant, Majid Khan, seeking enlargement on bail in Case Crime No. 516 of 2025, under Sections 115(2), 324 (6), 191 (2), 351 (2), 308 (2), 317 (3) of the Bharatiya Nyaya Sanhita, 2023, Police Station Kotwali Orai, District Jalaun during the pendency of the trial before the Court below.

Learned counsel for the applicant argued that he is not named in the FIR was arrested on 02.09.2025 and charge-sheet was filed on 17.10.2025. Learned counsel for the applicant argued that the accused-applicant is innocent. He has been falsely implicated in this very case crime number and is languishing in jail since 30.08.2025. Learned counsel for the applicant submits that he has been implicated in two other criminal cases and there is no likelihood of his fleeing from course of justice or tampering with evidence in case of release on bail. Hence, bail has been prayed for.

Learned AGA has vehemently opposed the prayer for bail.

Considering all above facts and circumstances, the nature of accusations, severity of the punishment in the case of conviction and nature of supporting evidence, reasonable apprehension of tampering with the witness and prima facie case, but without commenting on merit of case, a case for bail is made out.

Accordingly, the bail application is ***allowed***.

Let the accused-applicant, Majid Khana, involved in above mentioned case crime number be released on bail, on his executing a personal bond and two reliable sureties each, in the like amount to the satisfaction of the court concerned, subject to the following conditions:

1. The applicant will not tamper with the evidence.
2. The applicant will not indulge in any criminal activity.
3. The applicant will not pressurize/intimidate the prosecution witnesses and co-operate in the trial.
4. The applicant will appear regularly on each and every date fixed by the trial court, unless his personal appearance is exempted through counsel by the court concerned.

In the event of breach of any of the aforesaid conditions, the court below will be at liberty to proceed to cancel his bail.

January 13, 2026
Priyanka

(Ashutosh Srivastava,J.)